

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 587 of 2026 /RG/LP Dated: 01 .04.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shakeeb Arsalan Hussain**  
**S/O Shri Imtiaz Ahmad Reshi**  
**R/O Hussain Abad Near General Bus Stand Anantnag, Tehsil & District**  
**Anantnag**

vide notification No. 38 of 1025/RG/LP dated 08.01.2025 for a period of one year has been extended till 31.03.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 01/4/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12023-30 RG/LP Dated: 01 .04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shakeeb Arsalan Hussain, Advocate**  
.....for information and necessary action.

*Mujtaba* 01/4/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 508 of 2026 /RG/LP Dated: 1 .04.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Altaf Ahmed**  
**S/o Shri Mohammad Latief**  
**R/o Dharana Tehsil Mendhar District Poonch**

vide notification No. 3178 of 2024/RG/LP dated 31.12.2024 for a period of one year has been extended till 31.03.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 01/04/26  
(Syed Mujtaba Hussain)  
Registrar Administration  
*8*

No: 12031-38 RG/LP Dated: 1 .04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Altaf Ahmed**, Advocate  
.....for information and necessary action.

*Mujtaba* 01/04/26  
Registrar Administration  
*8*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 589 of 2026/RG/LP Dated: 1 .04.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Fizu Jan**

**D/o Shri Mushtaq Ahmad Dar**

**R/o Village Darpora, Anchidoora Tehsil & District Anantnag**

vide notification No. 29 of 2025/RG/LP dated 08.01.2025 for a period of one year has been extended till 31.03.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 01/04/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12039-46 RG/LP Dated: 1 .04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fizu Jan, Advocate**  
.....for information and necessary action.

*Mujtaba* 01/04/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: S90 of 2026 /RG/LP Dated: 01.04.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Vivek Jamwal**  
**S/o Shri Mohinder Singh**  
**R/o Village Kotli Matkalian, Nandpur Tehsil Ramgarh, District Samba**

vide notification No. 2997 of 2024/RG/LP dated 09.12.2024 for a period of one year has been extended till 31.03.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 01/04/26  
(Syed Mujtaba Hussain)  
Registrar Administration  
*R* *SRK* *S*

No: 12047-54 RG/LP Dated: 01.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vivek Jamwal, Advocate**  
.....for information and necessary action.

*Mujtaba* 01/04/26  
Registrar Administration  
*R* *SRK* *S*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 591 of 2026 /RG/LP Dated: 01.04.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Massrat Ahmed Malik**  
**S/o Shri Najam Din**  
**R/o Neel Chidoos Village Bohardhar Tehsil Ramsoo District Ramban**

vide notification No. 3028 of 2024/RG/LP dated 09.12.2024 for a period of one year has been extended till 31.03.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12055-62 RG/LP Dated: 01.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Massrat Ahmed Malik, Advocate**  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 592 of 2026/RG/LP Dated: 1 .04.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Surbhi Verma**  
**D/o Shri Manohar Lal**  
**R/o Ward No. 10, House No. 34, Tehsil Vijaypur District Samba**

vide notification No. 2987 of 2024/RG/LP dated 09.12.2024 for a period of one year has been extended till 31.03.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 01/04/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12063-70 RG/LP Dated: 1 .04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Surbhi Verma, Advocate**  
.....for information and necessary action.

*Mujtaba* 01/04/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 593 of 2026 /RG/LP Dated: 01.04.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sandhya Saney**  
**D/o Shri Koshal Kumar**  
**R/o Chowki Handan Tehsil Nowshera District Rajouri**

vide notification No. 2975 of 2024/RG/LP dated 06.12.2024 for a period of one year has been extended till 31.03.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 01/04/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12071-78 RG/LP Dated: 01.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sandhya Saney, Advocate**  
.....for information and necessary action.

*Mujtaba* 01/04/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 594 of 2026 /RG/LP Dated: 1 .04.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Humaira Jan**  
**D/O Shri Fayaz Ahmad Bhat**  
**R/O Namblabal Tehsil Pampore District Pulwama**

vide notification No. 2560 of 2024/RG/LP dated 23.10.2024 for a period of one year has been extended till 31.03.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration  
*[Signature]*

No: 12079-86 RG/LP Dated: 1 .04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Humaira Jan**, Advocate  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration  
*[Signature]*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 595 of 2026/RG/LP Dated: 01.04.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Abroo Chowdhary**  
**D/o Shri Mohd. Farooq**  
**R/o Ward No. 05, Village Gurdhan Pain, Tehsil and District Rajouri**

vide notification No. 2666 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended till 31.03.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12087-94 RG/LP Dated: 01.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Abroo Chowdhary**, Advocate  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 596 of 2026 /RG/LP Dated: 01.04.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Akash Puri**  
**S/o Shri Subash Puri**  
**R/o H.No. 130 Upper Laxmi Nagar, Sarwal, Tehsil and District Jammu**

vide notification No. 2674 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended till 31.03.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 01/04/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12098-102 RG/LP Dated: 01.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akash Puri**, Advocate  
.....for information and necessary action.

*Mujtaba* 01/04/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 597 of 2026 /RG/LP Dated: 01 .04.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Atul Goswami**  
**S/o Shri Ashok Kumar**  
**R/o Village Nala Kulana, Balnagar, Tehsil & District Udhampur**

vide notification No. 2498 of 2024/RG/LP dated 05.10.2024 for a period of one year has been extended till 31.03.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration  
*W ASK S*

No: 121103-10 /RG/LP Dated: 01 .04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Atul Goswami, Advocate**  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration  
*W ASK S*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 598 of 2026/RG/LP Dated: 01.04.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Nida Fatima**  
**D/o Shri Abdul Hamid Raja**  
**R/O Adalat Masjid Hawal Tehsil Eidgah District Srinagar**

vide notification No. 905 of 2024/RG/LP dated 30.05.2024 for a period of one year has been extended till 31.03.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration  
*✓* *ADY* *8*

No: 12111-18 RG/LP Dated: 01.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nida Fatima**, Advocate  
.....for information and necessary action.

*Mujtaba 01/4/26*  
Registrar Administration  
*✓* *ADY* *8*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 599 of 2026/RG/LP Dated: 01.04.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sonia**  
**D/O Shri Natha Ram**  
**R/O Village Bagga Zanna, P.O Chohalla near Mata Mandir, Tehsil R.S.Pura,**  
**District Jammu**

vide notification No. 90 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended till 31.03.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Syed Mujtaba Hussain)  
Registrar Administration

No: 12119-26 RG/LP Dated: 01.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sonia**, Advocate  
.....for information and necessary action.

Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 600 of 2026 /RG/LP Dated: 01.04.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Zuhaib Jalil**  
**S/O Shri Jalil Ahmad**  
**R/O Ward No.7, H.No.212, near Heritage Bagh, Shaheedi Mohalla, Tehsil & District Kishtwar**

vide notification No. 1255 of 2023/RG/LP dated 06.06.2023 for a period of one year has been extended till 31.03.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Muftaba*  
*01/04/26*  
(Syed Muftaba Hussain)  
Registrar Administration

No: 12197-34 RG/LP Dated: 01.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zuhaib Jalil**, Advocate  
.....for information and necessary action.

*Muftaba*  
*01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 601 of 2026 /RG/LP Dated: 01 .04.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Zainobia Majeed**  
**D/O Shri Abdul Majeed Gassi**  
**R/O Pantha Chowk, H-326, Tehsil Pantha Chowk, District Srinagar**

vide notification No. 383 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till 31.03.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12135-42 /RG/LP Dated: 01 .04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Zainobia Majeed, Advocate  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 60201/2026 /RG/LP Dated: 01.04.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Vikrant Manhas**  
**S/O Shri Parshotam Singh Manhas**  
**R/O W.No.59, Khajuria Mohalla Paloura near J&K Bank, Tehsil Jammu**  
**North, District Jammu.**

vide notification No. 359 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till 31.03.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration  
*RMS*

No: 12143-50 RG/LP Dated: 01.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vikrant Manhas**, Advocate  
.....for information and necessary action.

*Mujtaba*  
*01/04/26*  
Registrar Administration  
*RMS*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 603 of 2026/RG/LP Dated: 01.04.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ranbir Singh**  
S/O Shri Ravinder Singh  
R/O MH Road, Tehsil & District Udhampur

vide notification No. 1958 of 2022/RG/LP dated 14.11.2022 for a period of one year has been extended till 31.03.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 01/04/26  
(Syed Mujtaba Hussain)  
Registrar Administration  
*[Signature]*

No: 12151-58 RG/LP Dated: 01.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ranbir Singh**, Advocate  
.....for information and necessary action.

*Mujtaba* 01/04/26  
Registrar Administration  
*[Signature]*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 604 of 2026/RG/LP Dated: 01.04.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sajjad Hussain Mir**  
**S/O Shri Gh Ahmad Mir**  
**R/O Kripalpora Payeen, Tehsil Singhpora, District Baramulla.**

vide notification No. 2005 of 2022/RG/LP dated 14.11.2022 for a period of one year has been extended till 31.03.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12159-66 RG/LP Dated: 01.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajjad Hussain Mir**, Advocate  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 605 of 2026 /RG/LP Dated: 01.04.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Aditi Sharma**  
**D/O Shri Rajinder Kumar**  
**R/O 143, Daskal, Tehsil Akhnor, District Jammu.**

vide notification No. 1793 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended till 31.03.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 01/04/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 1267-74 RG/LP Dated: 01.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aditi Sharma**, Advocate  
.....for information and necessary action.

*Mujtaba* 01/04/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 606 of 2026 /RG/LP Dated: 01.04.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Rabia Firdos**  
**D/O Shri Jahangir Iqbal**  
**R/O Harakki Chhajla, Tehsil Mendhar, Distrcit Poonch A/P H.No.237,**  
**W.No.11, Shanker Nagar Poonch.**

vide notification No. 669 of 2022/RG/LP dated 30.05.2022 for a period of one year has been extended till 31.03.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration  
*RAU*

No: 1275-82 /RG/LP Dated: 01.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rabia Firdos, Advocate**  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration  
*RAU*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 607 of 2026 /RG/LP Dated: 01.04.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Raman Sharma**  
**S/O Shri Pardeep Kumar**  
**R/o Haripur Brahmna Tehsil Hiranagar District Kathua**

vide notification No. 43 of 2025/RG/LP dated 08.01.2025 for a period of one year has been extended till 31.03.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 01/04/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12103-90 /RG/LP Dated: 01.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raman Sharma, Advocate**  
.....for information and necessary action.

*Mujtaba* 01/04/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 608 of 2024 /RG/LP Dated: 01.04.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Pawan Dev Singh**  
**S/O Shri Sansar Singh**  
**R/O Ward No.7, Tehsil Ramnagar District Udhampur.**

vide notification No. 497 dated 10.07.2018 for a period of one year has been extended till 31.03.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12191-90 /RG/LP Dated: 01.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pawan Dev Singh**, Advocate  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration